

**BEFORE THE MADURAI BENCH OF MADRAS HIGH COURT**

**DATED : 22.06.2020**

**CORAM:**

**THE HONOURABLE MR.JUSTICE P.N.PRAKASH  
and  
THE HONOURABLE MR.JUSTICE B.PUGALENDHI**

**W.P.(MD) No.6325 of 2020**

N.Malaikannu

... Petitioner

-VS-

1.State, rep.by

The Additional Chief Secretary to Government  
Labour and Employment Department  
Government of Tamil Nadu  
Chennai

2.State rep.by

The District Collector  
Collectorate,  
Ramanathapuram

3.State rep.by

The Assistant Commissioner of Labour  
Office of Assistant Commissioner of Labour  
Ramanathapuram

... Respondents

**PRAYER:** Petition filed under Article 226 of the Constitution of India, for issuance of writ of mandamus directing the first respondent to issue suitable order to that effect as ordered for the unregistered migrant workers and also direct the second and third respondents to disburse the covid-19 pandemic relief to the unregistered unorganized labourers without any default on the basis of the petitioner's representation by email dated 15.04.2020.

For Petitioner : Mr.R.Senthil Kumar

For Respondents : Mr.K.Chellapandian  
Additional Advocate General  
assisted by Mr.R.Sethuraman  
Special Government Pleader

**ORDER**

**[Order of the Court was made by P.N.PRAKASH, J.]**

On 03.06.2020, we passed the following order:

*" The grievance of the writ petitioner is that the COVID-19 pandemic relief had not reached the unorganized labourers in the State. However, the learned Additional Advocate General appearing for the State refuted the charge and enumerated various Welfare Schemes of the State Government, prior to and*

during COVID-19 pandemic, for ameliorating poverty in the State. He contended that the State Government has established 15 Boards, through which, 14,07,130 labourers were paid Rs.1,000/- as per G.O.(Ms).No.83, Labour and Employment Department, dated 08.04.2020. A second installment of Rs.1,000/- was also paid to 14,07,130 labourers under G.O.(Ms).No. 86, Labour and Employment Department, dated 17.04.2020.

2. We do place on record our appreciation for the Government for the above disbursals. But, we find that the Schemes referred to by the learned Additional Advocate General are not available in public domain. Therefore, we call upon the learned Additional Advocate General to collate all the Welfare Schemes including the ones that were announced during the COVID-19 pandemic and submit the same as soft copy to this Court. Thereafter, this Court would place those Schemes in public domain, so that, people are made aware of them and they can approach the Governmental Authorities and the District Legal Services Authority to get benefits under the Scheme applicable to them.

3. All the Governmental Authorities are directed to provide the Welfare Schemes that are in vogue to the

*Office of the learned Additional Advocate General,  
Madurai Bench of Madras High Court.*

*4. Call on 17.06.2020."*

2. Pursuant to our order, the learned Additional Advocate General submitted to this Court the hard copies and soft copies of the following Welfare Schemes that are in vogue in the State of Tamil Nadu:

Sl. No.	G.O.,	Date	Subject
1.	G.O.Ms.No.78, Labour and Employment (I1) Department	01.09.2006	Tamil Nadu Auto Rickshaws and Taxi Drivers Social Security and Welfare Scheme, 2006
2.	G.O.Ms.No.79, Labour and Employment (I1) Department	01.09.2006	Tamil Nadu Washermen Social Security and Welfare Scheme, 2006
3.	G.O.Ms.No.80, Labour and Employment (I1) Department	01.09.2006	Tamil Nadu Hair Dressers Social Security and Welfare Scheme, 2006
4.	G.O.Ms.No.81, Labour and Employment Department	01.09.2006	Tamil Nadu Tailoring Workers Social Security and Welfare Scheme, 2006
5.	G.O.Ms.No.82, Labour and Employment (I1) Department	01.09.2006	Tamil Nadu Palm Tree Workers Social Security and Welfare Scheme, 2006
6.	G.O.Ms.No.83, Labour and Employment (I1) Department	01.09.2006	Tamil Nadu Handicraft Workers Social Security and Welfare Scheme, 2006

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7.	G.O.Ms.No.84, Labour and Employment (I1) Department	01.09.2006	Tamil Nadu Handloom and Handloom Silk Weaving Workers Social Security and Welfare Scheme, 2006
8.	G.O.Ms.No.85, Labour and Employment (I1) Department	01.09.2006	Tamil Nadu Footwear and Leather Goods Manufactory and Tannery Workers Social Security and Welfare Scheme, 2006
9.	G.O.Ms.No.86, Labour and Employment (I1) Department	01.09.2006	Tamil Nadu Artists Social Security and Welfare Scheme, 2006
10.	G.O.Ms.No.87, Labour and Employment (I1) Department	01.09.2006	Tamil Nadu Goldsmiths Social Security and Welfare Scheme, 2006
11.	G.O.Ms.No.88, Labour and Employment (I1) Department	01.09.2006	Tamil Nadu Pottery Workers Social Security and Welfare Scheme, 2006
12.	No.II(2)/LE/515(d-4)/2008	16.03.2007	Tamil Nadu Domestic Workers Social Security and Welfare Scheme, 2007
13.	G.O.Ms.No.23, Labour and Employment (II) Department	19.02.2010	Tamil Nadu Powerloom Weaving Worker's Social Security and Welfare Scheme, 2010
14.	G.O.Ms.No.24, Labour and Employment (II) Department	19.02.2010	Tamil Nadu Street Vending and Shops and Establishments Worker's Welfare Scheme, 2010
15.	Cooking Food Workers	07.07.2015	Tamil Nadu Cooking Food Workers Social Security and Welfare Scheme, 2015

16.	G.O.Ms.No.36, Labour and Employment (I-2) Department	28.02.2011	Amendments to Schemes
	G.O.Ms.No.37, Labour and Employment (I-1) Department	28.02.2011	
	G.O.Ms.No.39, Labour and Employment (I-2) Department	28.02.2011	
	G.O.Ms.No.134, Labour and Employment (I-1), Department	18.11.2014	
	G.O.Ms.No.157, Labour and Employment (I-2) Department	11.12.2014	
	G.O.Ms.No.34, Labour and Employment (I-2) Department	28.02.2011	
	G.O.Ms.No.78, Labour and Employment (I1) Department	15.05.2015	
	G.O.Ms.No.65, Labour and Employment (I-2) Department	01.03.2016	
	G.O.Ms.No.236, Labour and Employment (I2) Department	05.12.2016	
	G.O.Ms.No.196, Labour and Employment (I1) Department	17.11.2017	
	G.O.Ms.No.91, Labour and Employment (I2) Department	02.08.2018	
	G.O.Ms.No.108, Labour and Employment (I2) Department	07.09.2018	



17.	G.O.(Ms) No.26, Social Welfare and Nutritious Meal Programme (SW6(1)) Department	17.04.2015	Old Age Pension Scheme for Destitute
18.	Letter Ms.No.25, Social Welfare and Nutritious Meal Programme Department	17.04.2015	Amendment to Rule 5 of the Madras Pension Rules defining the word "Destitute"

**3.** We place on record our profound appreciation to the State for having made these Schemes public so that the benefit of it will reach the poor and needy. We direct the Member-Secretary, Tamil Nadu State Legal Services Authority to upload all these Schemes in their Website and sensitize the District Legal Services Authorities and Taluk Legal Services Authorities in the State about them. Any person, who has been denied benefit under any of these Schemes, can approach the Taluk Legal Services Authority or the District Legal Services Authority, as the case may be, and the said Authority shall look into the grievance; interact with the concerned Government Department and address the grievance in accordance with law.

**4.** We also further direct the Government Departments to mark a copy of the new Welfare Schemes in the future and also amendments to the existing Schemes, to the Member-Secretary, Tamil Nadu State Legal Services Authority, Madras High Court Campus, Chennai-600 104.

5. With the above directions, the writ petition stands closed. No costs.

**[P.N.P.,J.]**

**[B.P.,J.]**

**22.06.2020**

Index : Yes / No  
Internet : Yes / No

**Note :**

In view of the present lock down owing to COVID-19 pandemic, a web copy of the order may be utilized for official purposes, but, ensuring that the copy of the order that is presented is the correct copy, shall be the responsibility of the advocate / litigant concerned.

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**WEB COPY**



To:

- 1.The Chief Secretary,  
Government of Tamil Nadu,  
Fort St.George, Chennai-600 009
- 2.The Additional Chief Secretary to Government,  
Labour and Employment Department,  
Government of Tamil Nadu, Chennai.
- 3.The District Collector,  
Collectorate,  
Ramanathapuram.
- 4.The Assistant Commissioner of Labour,  
Office of Assistant Commissioner of Labour,  
Ramanathapuram.
5. The Member-Secretary,  
Tamil Nadu State Legal Services Authority,  
Madras High Court Campus,  
Chennai-600 104. [to be sent with Pen Drive]

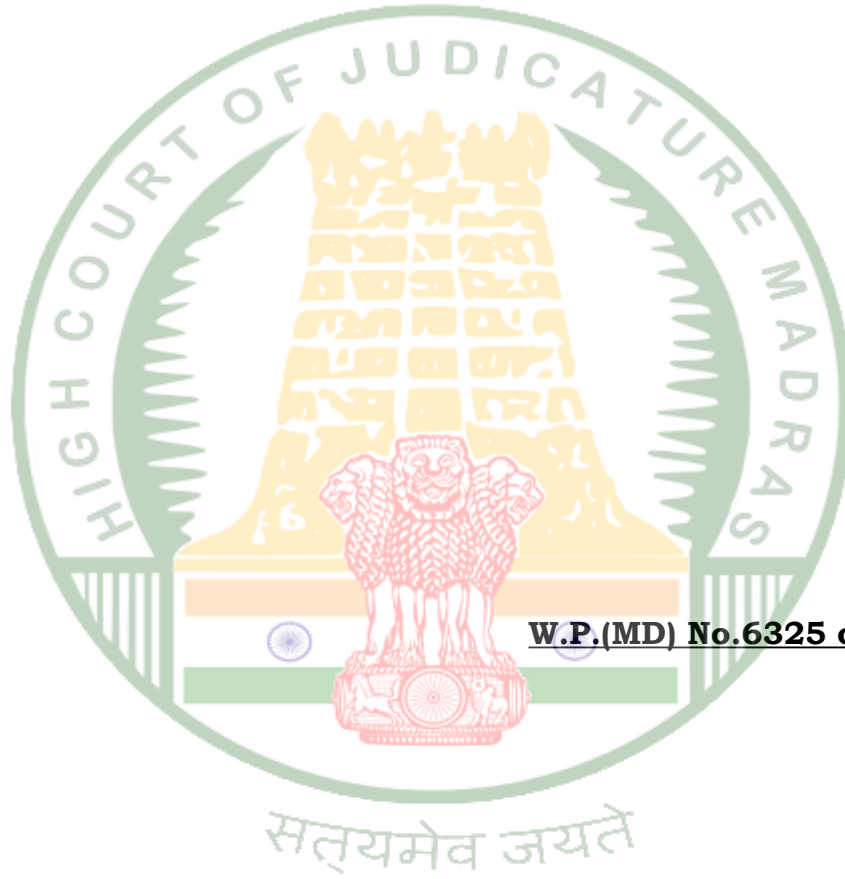


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**P.N.PRAKASH, J.**  
**and**  
**B.PUGALENDHI, J.**

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